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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : AT HYDERABAD
* * *

D.A. No. 806/93

Dt. of Decision: 11.11.93

Plaintiff

Applicant

VS

1. Union of India, represented by
its Secretary, Ministry of Defence
New Delhi.

2. Engineer-in-Chief,
Army Head Quarters,
Kashmir House,
New Delhi.

3. Chief Engineer, Southern Command,
Military Engineer Services,
P.W.N.E.

4. Chief Engineer (Navy),
Station Road,
Military Engineer Services,
Visakhapatnam.

Respondents.

Counsel for the Applicant

: Mr. P.B. Vijaya Kumar

Counsel for the Respondents

: Mr. N.V. Ramana
Addl. CGSC

CORAM:

THE HON'BLE SHRI T. CHANDRASEKHARA REDDY : MEMBER (JUDL.)

To

1. The Secretary, Union of India, Ministry of Defence, New Delhi.
2. The Engineer-in-Chief, Army Head Quarters, Kashmir House, New Delhi.
3. The Chief Engineer, Southern Command, Military Engineer Services, Pune.
4. The Chief Engineer (Navy) Station Road, Military Engineer Services, Visakhapatnam.
5. One copy to Mr. P. B. Vijayakumar, Advocate, CAT. Hyd.
6. One copy to Mr. N. V. Ramana, Addl. OGSC. CAT. Hyd.
7. One copy to Library, CAT. Hyd.
8. One spare copy.

pvm

*Acctd
V&L*

O.A. No. 806/93

Dt. of Decision: 11.11.93

(As per HON'BLE SHRI T. CHANDRASEKHARA REDDY, MEMBER (J))

Mr. Patro for Mr. P.B. Vijaya Kumar
counsel for the applicant and Mr. V. Rajeshwara Rao
for Mr. N.V. Ramana standing counsel for the
respondents are present. The applicant is working
in the office of the Gamson Engineer, Naval Base,
Visakhapatnam as L.D.C. He has filed this O. A to
direct the respondents to continue the applicant as L.D.C.
in the office of the Gamson Engineer, Naval Base,
Gandhigram until 31.12.93.

2. Counter is filed on behalf of the respondents
stating that CESC Pune reviewed the case of the
applicant and directed that he may be relieved
after completion of his full term as one time
measure and accordingly the move of Shri. I. Satyanarayana
L.D.C., (applicant herein) was deferred upto 31.12.93.

3. In view of the counter of the respondents
it is clear that the applicant is not being moved from
Visakhapatnam upto 31.12.93. In view of this position
the O.A become infructuous and is dismissed as
infructuous. No Costs.

T - Chandrasekhar Reddy
(T. CHANDRASEKHARA REDDY)
MEMBER (JUDL.)

Dated: The 11th November 1993.
(Dictated in Open Court).

Deputy Registrar
S. A. M. B.

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE-CHAIRMAN

AND

THE HON'BLE MR.A.B.GORTHI : MEMBER(A)

AND

THE HON'BLE MR.T.CHANDRASEKHAR REDDY
MEMBER(J)

AND

THE HON'BLE MR.R.RANGARAJAN : MEMBER(A)

Dated: 11 - 11 - 1993

ORDER/JUDGMENT:

M.A/R.A/C.A.No.

in
O.A.No. 806/93.

T.A.No. (W.P.)

Admitted and Interim directions
issued.

Allowed.

Disposed of with directions.

Dismissed.

Dismissed as withdrawn.

Dismissed for default.

Rejected/Ordered.

No order as to costs.

